

H-25011/11/2024-Toll (E- 245444)  
Government of India  
Ministry of Road Transport & Highways  
(Toll Section)  
Transport Bhawan, 1, Parliament Street New Delhi -110001

Dated the 11<sup>th</sup> August, 2025

To,

1. The DG, RD & SS, MoRTH
2. The Chairman, NHAI
3. The Managing Director, NHIDCL
4. Director General, Border Roads Organisation.
5. The Principal Secretaries / Secretaries of all States / UTs Public Works Departments dealing with National Highways
6. All Zonal Heads, MoRTH
7. All Regional Officers MoRTH
8. Engineer-In-Chief / Chief Engineers of all States / UTs Public Works Departments dealing with National Highways.

**Subject: Amendment in National Highways Fee (Determination of Rates and Collection) Rules, 2008- Implementation of Annual FASTag Pass -reg.**

**Reference:** Ministry's OM of even No. dated 02<sup>nd</sup> July, 2025.

Sir,

In continuation to the Ministry's OM dated 02<sup>nd</sup> July, 2025 cited under reference, it is stated that the Government has amended the National Highways Fee (Determination of Rates and Collection) Rules, 2008, vide the Gazette amendment Notification No. G.S.R. 388 (E) published on 17<sup>th</sup> June, 2025. The amendment introduces sub-rule 3(B) under rule 9, an Annual Pass for non-commercial cars, jeeps, and vans, which will come into effect from 15<sup>th</sup> August, 2025.

2. As per the said amendment, non-commercial vehicles (car/jeep/van) will be eligible for 200 fee-plaza crossings or one year of validity, whichever is earlier, upon payment of Rs. 3,000/- (Rupee Three Thousand). The amount is subject to revision every year (01<sup>st</sup> April) in accordance with Rule 5 of the *National Highways Fee (Determination of Rates and Collection) Rules 2008*.

3. In this context, it is requested to ensure that the Annual Pass facility is made available and operational at all National Highway (NH) and National Expressway (NE) Fee Plazas under your jurisdiction in accordance with the above notification.

4. This amendment shall be treated as a Change in Law for the purpose of any contractual implications in BOT(Toll), TOT and InvIT Projects whose bid due date was prior to the date of the Gazette Notification No GSR 388(E) dated 17<sup>th</sup> June, 2025.

5. Therefore, it is requested to take necessary action accordingly.
6. This issues with the approval of the competent Authority.

Encl.: As stated above.

Yours sincerely,



(Shantanu Bhattacharjee)  
Under Secretary to the Govt. of India  
E-mail- [bhattacharjee.sha@gov.in](mailto:bhattacharjee.sha@gov.in)

Copy for necessary action:-

1. Regional Officer, Regional office Bhopal, MoRT&H
2. Regional Officer, Regional office Jaipur, MoRT&H
3. Regional Officer, Regional office Mumbai, MoRT&H

For necessary action to implement the Annual Pass facility at fee plazas operational under Road wing of this Ministry, in coordination with the NHAI and IHMCL.

Copy for information to:.

1. PS to Hon'ble Minister, RT&H
2. PS to Hon'ble MoS, RT&H
3. Sr.PPS to Secretary, MoRT&H
4. Sr.PS to AS (Highways)/AS (NHIDCL), MoRT&H
5. Chief General Manager (Commercial Operation), NHAI
6. Chief Operating Officer, IHMCL
7. Director (NIC) with a request to upload this on website of MoRTH